

Central Administrative Tribunal: Principal Bench

OA No. 183/2001

New Delhi this the 2nd day of January, 2002.

Hon'ble Shri V.K. Majotra, Member (A)
Hon'ble Shri Kuldip Singh, Member (J)

Smt. Ruby Adhikari Sehgal
R/o A-36, Ground Floor
Shanker Garden
New Delhi-110018

(None Present) -Applicant

Versus

1. Union of India through
Secretary, Ministry of Defence
South Block, New Delhi-110011
2. Joint Secretary (Training & Personnel-I)
Ministry of Defence,
C-II Hutmants, Dalhousie Road,
DHQ, PO, New Delhi-110011.
3. Deptt. of Personnel & Training
through Secretary,
North Block, New Delhi.
4. Mr. B.P. Dhaiya, SCSO
Qarter Master Generals Branch
Army Head Quarters,
Sena Bhawan, New Delhi.
5. Mr. Bhagwan Singh, SCSO
QMG Branch
Army Head Quarters,
Sena Bhawan, New Delhi.
6. Mr. V.K. Kain, SCSO
WE Directorate,
Army Headquarters
New Delhi.
7. Mr. K. Lalowari, SCSO
Dte of ST
QMG Branch/AHQ
A Wing Sena Bhawan,
New Delhi.

-Respondents

(By Advocate: Shri K.R. Sachdeva, for R 1 to 3)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Member (A)

Shri Sachdeva has filed a copy of the Constitution
(Ninety-Second Amendment) Bill, 2001 which has been passed

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by both Houses of the Parliament and has been sent to the President for his assent. As per this Amendment to Article 16(4A) of the Constitution, consequential seniority in the case of promotion by virtue of rule of reservation has been provided retrospectively with effect from the date of coming into force of Article 16(4A) itself, i.e., 17.6.1995. In view of this Amendment, this OA has become infructuous. Accordingly the same is dismissed as having become infructuous.


(Kuldip Singh)
Member (J)


(V.K. Majotra)
Member (A)

CC.